NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH (COURT-I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, NATIONAL COMPANY LAW TRIBUNAL, HELD ON **02.03.2021** at **2.00 P.M**THROUGH VIDEO CONFERENCING

DDESENT, SHDID VADADHADAIAN MEMBED (HIDICIAI)

PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)

IA/MA/IBA/TCP/TCA/CP/CA No : IBA/27/2020

NAME OF PETITIONER : Avant Garde Healthcare Engineering Solutions Pvt Ltd

NAME OF RESPONDENT : Swiss Garnier Genexiaa Sciences Pvt Ltd

SECTION : Sec 9 Of IBC 2016

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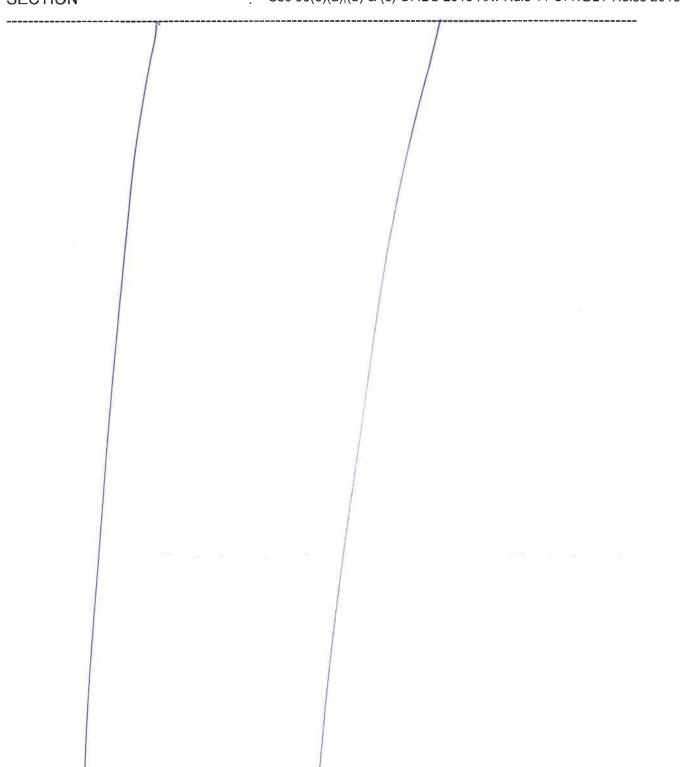
PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)

IA/MA/IBA/TCP/TCA/CP/CA No : IA/146/2021 IN IBA/27/2020

NAME OF PETITIONER : Swiss garnier Genexiaa Sciences Pvt Ltd

NAME OF RESPONDENT : Avant Garde Healthcare Engineering Solutions Pvt Ltd

SECTION : Sec 60(5)(a),(b) & (c) Of IBC 2016 R/w Rule 11 Of NCLT Rules 2016



ORDER

Learned Counsel for Applicant Mr. P.S.Suman, Advocate is present through video conferencing platform and represents that this Application has been filed seeking to condone the delay in filing the counter as directed by this Tribunal vide order dated 18.01.2021.

Learned Counsel for Applicant further represents that the delay was caused as the records of the Corporate Debtor are not available and in the circumstances there has been a delay in fetching the records to prepare the counter from Sikkim.

Learned Counsel for Applicant further represents that the delay to be condoned is for 30 days in filing the counter statement. Learned Counsel for the Applicant represents that the matter has been pending before this Tribunal for more than a year as the filing has been done on 13.12.2019 and subject to appropriate cost being granted to the Petitioner, the delay can be condoned.

Taking into consideration the representation of Learned Counsel for the Applicant as well as Learned Counsel for the Respondent this Application seeking for the delay to be condoned stands condoned subject to a payment of cost of Rs.5,000/- to the Counsel for the Petitioner. IA/146/2021 stands allowed subject to compliance within a week.

The Registry is directed to take on record the counter statement as filed by the Corporate Debtor. Post the matter in IBA/27/2020 on 30.03.2021.

-SD-

(ANIL KUMAR B)

MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN) MEMBER (JUDICIAL)

ghk